

- (ii) enhancement of the Nursing Allowance @ 1600 per month from existing level of Rs. 300 per month;
- (iii) Construction of a 500 unit Residential Complex at Srinivaspuri at a cost of Rs. 18 crores;
- (iv) Action taken to fill up vacancies.

(g) and (h) The nurses absented from duty for 2 hours from 9.00 A.M. to 11.00 A.M. between 30-4-98 to 4-5-98. The between 30.4.98 to 4.5.98.

(i) Government has constituted a Standing Committee for periodic review of pending matters.

Neptha based Companies in Rajasthan

1008. SHRI GIRDHARI LAL BHARGAVA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the criteria for allocation of Neptha to the States for Petrochemical Complex;

(b) whether the Government of Rajasthan made a request to the Union Government for allocation of Neptha for production of Soda Ash, Urea, ammonia phosphate and for up setting of a petrochemical complex in Rajasthan; and

(c) if so, the decision taken by the Government thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) Marketing and pricing of Naphtha have been decontrolled with effect from 1.4.98. No allocation from Government is required now. The Oil Companies may undertake to make supplies to the petrochemical units on the basis of recommendation of the Deptt. of Chemicals & Petrochemicals about the feasibility of the project and quantity required as also the feasibility of logistics, under commercial arrangement, mutually agreed. For smaller petrochemical units, the oil companies can make supply of Naphtha on the recommendation of a Technical Evaluation Committee (TEC).

(b) No such request has so far been received by this Ministry from the Govt. of Rajasthan.

(c) Does not arise.

Atrocities on Christians

1009. SHRI V.M. SUDHEERAN : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether it is a fact that atrocities on Christian priests, nuns and other missionaries have been increased;

(b) if so, the details thereof;

(c) whether a Christian church at Naroda near Ahmedabad had been demolished; and

(d) if so, the steps taken or proposed to be taken by the Government to check such activities ?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) to (d) The information is being collected.

Dispute over Language

1010. SHRI SADASHIVRAO DADOBA MANDLIK :
SHRI A. VENKATESH NAIK :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government are aware that there is a great dispute between Maharashtra and Karnataka Governments over language;

(b) if so, the details thereof;

(c) whether both the States Government have requested the Union Government to intervene in the Matter to solve the dispute; and

(d) if so, the reaction of the Government thereto ?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (d) A Memorandum submitted to the Central Government recently regarding the border dispute between Maharashtra and Karnataka draws attention to the alleged imposition of Kannada on the Marathi speaking population in the disputed areas. The Government of Maharashtra was sought the intervention of the Central Government in this matter. In such disputes, it is essentially for the State Governments concerned to amicably resolve their differences. The Central Government will be happy to extend all possible assistance to the State Governments concerned in this regard.

Import of Soyabean with Weeds

1011. SHRIMATI GEETA MUKHERJEE : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state :